

ITEM NO.32

COURT NO.13

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16596/2025

[Arising out of impugned final judgment and order dated 07-08-2025 in CRASJ No. 3711/2024 passed by the High Court of Judicature at Patna]

SUNITA DEVI

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

IA No. 264142/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 264143/2025 - EXEMPTION FROM FILING O.T.

IA No. 265563/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 31-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Talib Mustafa, Adv.  
Ms. Raksha Aggarwal, Adv.  
Mr. Parth Sarthi, Adv.  
Mr. Ahmad Ibrahim, Adv.  
Mr. Sourav Verma, Adv.  
Mr. Lzafeer Ahmad B. F., AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. We do not find a good ground to interfere with the impugned order/judgment in exercise of our jurisdiction under Article 136 of the Constitution of India. Accordingly, the special leave petition stands dismissed.
2. Pending application(s), if any, shall stand disposed of.

(CHETAN ARORA)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)